

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 106/MP/2026
Along with IA No. 54/2026

Subject : Petition under Section 62 and 79 (1) (a) of Electricity Act, 2003, read with Chapter-III of the CERC (Conduct of Business) Regulations, 2023 and Regulation 9 read with Chapter-9 of the CERC (Terms and Conditions of Tariff) Regulations, 2024 for approval of input price of coal supplied from Talaipalli mine for the period 1.4.2024 to 31.3.2029.

Petitioner : NTPC Limited

Respondent : MPPMCL and 5 others

Date of Hearing : **7.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Abhishek Nangia, Advocate, NTPC
Shri Kunal Veer Chopra, Advocate, NTPC
Shri Aditya Singh, Advocate, MPPMCL
Shri Akhil Hasija, Advocate, CSPDCL
Shri Rohan Mishra, Advocate, CSPDCL
Ms. Mahima Singh Kanwar, Advocate, CSPDCL

Record of Proceedings

The matter was called out through a virtual hearing.

2. During the hearing on 'admission', the learned counsel for the Petitioner submitted that the present petition has been filed for approval of the input price of coal for the period 2024-29, in respect of the Talaipalli mine. He further submitted that an Interlocutory Application (IA No. 54/2026) has been filed under Regulation 26(3)(e) of the COB Regulations, 2023, seeking substitution of the Petitioner on account of the transfer of its mining business to a subsidiary company (i.e., NTPC Mining Limited).
3. The Commission, after hearing the learned counsel for the Petitioner, directed as follows:
 - (a) Admit and issue notice to the Respondents.
 - (b) The Petitioner to file the following additional information, on an affidavit, after serving a copy on the Respondents, on or before **18.5.2026**:
 - i. *Justification for applying the annual escalation rate of 5.25% on base O&M expenses for 2023-24 under Regulation 46(1)(b), instead of Regulation 46(1)(a), in the context of the present coal mine.*



- ii. *Detailed month-wise computation of the escalation factor and mining fee claimed, along with supporting documents and a soft copy in Excel format (with formulas and linked cells).*
 - iii. *Copy of the agreement executed with the MDO for the integrated coal mine, along with a soft copy in MS Word format.*
 - iv. *Detailed delineation of the scope of work of the Petitioner and the MDO, clearly distinguishing facilities provided by the Petitioner and those created by the MDO.*
 - v. *Copy of the original Investment Approval (IA) and Revised Cost Estimate (RCE), duly approved by the Board of Directors, along with an item-wise detailed break-up in conformity with Tariff Form-B under the 2024 Tariff Regulations, including applicable formulae and linkages, to be submitted in Excel format.*
 - vi. *Justification for variation, if any, between item-wise and total cost in the original IA and RCE.*
 - vii. *Details and justification of the heads under which additional capitalisation (add cap) works are covered in the IA/RCE, along with approval for any increased cost, if applicable.*
 - viii. *Basis and computation of loading and sampling charges claimed, apart from MDO charges, along with supporting documents and justification for any escalation.*
 - ix. *Detailed justification for the change in scope of the Coal Handling Plant (CHP) from the MDO to the Petitioner, including reasons, basis, and supporting documents.*
 - x. *Detailed break-up of the MBOA, along with supporting calculations and documents justifying each component.*
- (c) The Respondents are permitted to file their replies on or before **10.6.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **25.6.2026**.

4. As regards the IA filed by the Petitioner seeking the substitution of Petitioner and change of name from 'NTPC Limited' to 'NTPC Mining Limited', the same was taken on record, and the IA was allowed. The IA No. 54/2026 stands disposed of accordingly.

5. The Petition will be listed for hearing on **14.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

